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**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

**ITEM No.01
C.P.(IB)No.64/BB/2022**

IN THE MATTER OF:

The Canara Bank Ltd. ... Petitioner
Vs.
M/s. Sanjeevani Medlife Hospitals (India) Pvt. Ltd. ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 15.03.2023

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri Hemanth Rao
For the Respondent : None

ORDER

1. Heard Shri Hemanth Rao, learned Counsel appearing for the Petitioner. None appeared for the Respondent.
2. The instant case was reserved for Orders on 24.01.2023. Having found certain deficiencies in the C.P., the case is listed "for being mentioned" today.
3. Having perused the documents produced by the Petitioner, it is observed as under:
 - a. Loan was disbursed since 10.02.2011 and date of NPA as per Form-1 is 10.11.2014; however no date of default is mentioned in Form-1, hence same needs clarification.
 - b. Further, it has to be clarified as to how the limitation is satisfied from the date of default till the date of order by DRT i.e. 20.06.2019;

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- c. Copy of Loan Account may be filed since disbursement of loan. This shall be done within one week from today.
4. List the case for further consideration on **27.03.2023**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
T. KRISHNAVALLI
MEMBER (JUDICIAL)

Shruthi